

**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Jammu)**

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**Subject: Timely Disbursal of maintenance.**

**CIRCULAR**

No: 69

Dated: 06/12/2017

All the Principal District and Sessions Judges of the State are directed to monitor the timely disbursal of the money awarded to the women as maintenance by the Courts within their respective jurisdiction. Further they shall also monitor the speedy execution of warrants of attachment issued by the Courts in this regard.

**By order.**

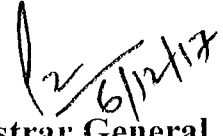
  
**(Sanjay Dhar)**  
**Registrar General**

No: 3/449-98/95

Dated: 06/12/2017

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
  2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
..... for information of their Lordships.
  3. Registrar Vigilance, High Court of J&K, Jammu.
  4. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
  5. Principal District & Sessions Judge \_\_\_\_\_ for information and compliance with the further direction to furnish the data relating to pending cases pertaining to maintenance proceedings in their respective districts along with the data pertaining to the average time taken in awarding/actual payment of maintenance in such proceedings.
- ✓ Incharge NIC for uploading the same on the official website of High Court of J&K.

  
**Registrar General**